

Central Administrative Tribunal, Principal Bench

Original Application No. 1442 of 2002

M.A.No.1160/2002

with

Original Application No. 1443 of 2002

M.A.No.1161/2002

New Delhi, this the 31st day of May, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member (A)

O.A.No. 1442/2002

1. R.K. Malik S/o Shri Dharam Singh
Sr. Auditor serving in the office of
Dy. CDA (AF) Subroto Park
New Delhi
2. Hoshiar Singh Arya S/o Shri Sanwalia
3. Om Prakash S/o Shri Bulley Ram
4. Rajmal Singh S/o Shri Sukkhan Singh
5. D.K. Mathur S/o Shri G.S. Mathur
6. Tej Pal Singh S/o Shri Roop Chand
7. Jagdish Kumar S/o Shri Shadi Ram
8. Smt. Amrinder Kaur W/o Shri Sarabjit Singh
9. R.C. Punjabi S/o late Shri Lal Chand Vaid
10. G.P. Kaushik S/o Shri Mangal Ram
11. Smt. Beena Anand W/o Shri M.P. Anand
12. Vijay Kumar S/o Shri Nanwa Ram
13. Shri Dalbir Singh S/o Shri Sheoraj Singh
14. J.K. Sharma S/o Shri Kailash Chandra
15. Ashok Kumar Anand S/o Shri R.M. Anand
16. Kuldeep Singh Essar S/o Shri Raja Singh
17. Mrs. Poornima Rani Chakravorti W/o Sh. M. Chakravorti
18. Hari Om Verma S/o Shri Balloo Mal
19. Rajesh Lal S/o Shri Basant Lal
20. Kishan Lal Arora S/o late Shri Gobind Ram
21. Anand Parkash S/o Shri Manak Chand
22. Larence Toppo S/o Shri Paulur Topo
23. Gurdeep Singh S/o Shri Sardar Gurbax Singh
24. Netra Pal S/o Shri Ummed Singh
25. Armeeta Sahai W/o Shri R.N. Sahai Mathur
26. Mohinder Nath S/o late Shri S.L. Sharma
All serving as Sr. Auditors in the Office
of Dy. CDA (AF) Subroto Park, New DelhiApplicants

O.A.No. 1443/2002

1. Sallahuddin S/o Shri Gabruddin
Sr. Auditor serving in the office of
Dy. CDA (AF) Subroto Park
New Delhi
2. Reeta Sudan W/o Shri Avinash Kumar Sudan
3. Kirsha Lal W/o Shri Emmanudhal
4. Sushma Handa W/o Shri N.K. Handa
5. Vinod Kumar Bassi S/o late Shri R.L. Bassi
6. G.O.P. Sharma S/o Shri G.C. Sharma
7. Shyam Anand W/o Shri O.P. Anand
8. Lata Sharma W/o Shri S.K. Sharma
9. Veena Sharma W/o Shri D.C. Sharma
10. Ramesh Chand Sharma S/o late Shri M.S. Sharma
11. Jitender Kumar S/o Shri Ludir Mani
12. Suresh Babu S/o Shri Chhote Lal
13. Ram Das S/o Shri Krishan Lal

14. Shivaji Thakur S/o Shri Moti Lal Thakur
15. Omparkash S/o Shri Johri Lal
16. Jitender Kaur W/o Shri Muninder Singh
17. Gurdeep Singh S/o late Shri S. Singh
18. K.S. Handu W/o Shri S.S. Handu
19. Yogender Mochi S/o late Shri Panchu Mochi
(Sl. No. 1 to 19 are Sr. Auditor serving in the
office of DYCDA (AF), Subroto Park, New Delhi)
20. Parkash Chandra S/o late Shri R.L. Gupta
21. Ram Chander Singh S/o late Shri Net Ram
22. Dinesh Kumar Goyal S/o Shri C.L. Gupta
23. Devi Singh S/o Shri Baljeet Singh
(Sr. 20 to 23 are Sr. Auditor serving in the office of
LAO (AHQ) New Delhi.)
24. L.R. Tyagi S/o Shri B.S. Tyagi
25. Shri P.S. Chauhan S/o Shri T. Ram
(Sr. No. 24 & 25 are Sr. Auditor serving in CDA
(R&D), L Block, Church Road, New Delhi)Applicants

(By Advocate: Shri V.P.S. Tyagi)

Versus

1. Union of India (Through Secretary)
Ministry of Personnel, Public Grievance & Pension
(Dept. of Personnel & Training)
North Block, New Delhi

2. Union of India (Through Secretary)
Ministry of Defence
South Block, New Delhi

3. Union of India (Through Secretary)
Ministry of Finance
Department of Expenditure
North Block, New Delhi

4. Controller General of Defence Accounts,
West Block-V
R.K. Puram,
New Delhi.

- Respondents

ORDER (ORAL)

By Hon'ble Mr. S.A.T. Rizvi, Member (A)

M.A. No. 1160/2002 in OA No. 1442/2002 and
M.A. No. 1161/2002 in OA No. 1443/2002 for joining together,
are allowed.

2. The applicants in the present OAs who are
Senior Auditors in the Department of Defence Accounts, seek
parity in pay scales with the Assistants of the Central
Secretariat Service and the Senior Auditors in the IA and

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AD. When a similar matter came up before us in OA No.1664/2001 in Shri R.C.P.Singh & ors. vs. Union of India & ors., we had, placing reliance on the decisions taken by the Madras and the Guwahati Benches of the Tribunal in similar cases, issued a direction on 11.4.2002 to the respondents to implement the decision rendered by the Guwahati Bench in OA No.85/2000 in favour of the applicants in that OA.

3. As the facts and circumstances in the present OAs are identical to the facts and circumstances of OA No.85/2000, we see no harm in proceeding similarly in the present OAs and accordingly we find it in order even at this stage to direct the respondents to consider the claims of the applicants in the present OAs in terms of the decision rendered by us in the aforesaid OA as expeditiously as possible and take a decision thereon within a maximum period of three months from the date of receipt of a copy of this order. We direct accordingly. We further find it in order to direct the respondents to grant the benefit of the judgement rendered by us to all others who might be similarly placed in their organisation. The OAs are disposed of in the aforesated terms.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

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